

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1388
ANSWERED ON:04.03.2011
ADDITIONAL CUSTOMS DUTY ON IMPORTED GOODS
Rao Shri Sambasiva Rayapati

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government is collectifig additional customs duty on imported goods;
- (b) if so, the details thereof;
- (c) the amount collected so far during the last three years form each country on each item;and
- (d) the details of revenue collected during the same period as additional revenue, item-wise?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a) & (b): Yes,Sir. Additional Duties of Customs are leviable under sub-sections (1) and (5) of the Customs and Tariff Act, 1975 equivalent to duty of Excise as leviable on such domestically manufactured goods and to counter balance sales tax, value added tax, local tax, respectively.

(c) & (d): During 2007-08, 2008-09 and 2009-10, the revenue collected from these Additional duties was Rs. 58702 crore, Rs. 59401 crore and Rs. 46517 crore respectively. The details of major item- wise revenue collected during the same period are given below. Data regarding country-wise collection of additional duties is not being maintained.

(Rs. crore)

Description of goods	2007-08	2008-09	2009-10
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Petroleum	5199	4109	2399
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Ferrous & Non-Ferrous metal	9324	9446	6736
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Machinery	21508	21873	16843
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Other goods	22677	24004	20556
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